

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI**

C.P No. 92/(MAH)/2015
CA No. 19/2017

CORAM:

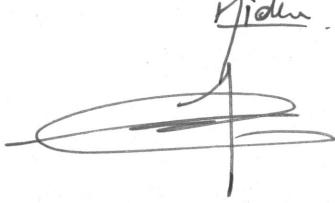
Present: SHRI B.S.V. PRAKASH
KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017**

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Executive Recruiters Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M/s. Santosh Paul a/w Nidhi Singh i/b Vidhi Partners	Adv. for Petitioners	
2.	Zenf Anwar	Adv. for Respondent No. 142	

Common Order

CA No. 15 TO 23/2017 in CP No. 91 TO 96/397-398/NCLT/MB/MAH/2015

CP No. 11/397-398, 59/NCLT/MB/MAH/2016

In CAs 15-23/2017 mentioned by the Petitioner Counsel, the Respondent side is directed to file replies within 10 days hereof and rejoinder if any, within five days thereof. For R2 Counsel has mentioned that these CAs copies have not reached to his client, the Petitioner side is hereby directed to supply copies of the same and material thereof to the Respondents side today itself.

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List this application for hearing on 13.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)